

ing the budget on iverlisements is concerned, I can asnw'e my hon. friend that the Government is not keen to reduce the budget on advertisements.

MR. CHAIRMAN : Next question.

**COMPUTING INSTALLED CAPACITY OF SUGAR INDUSTRY**

\*651. SHRI KRISHAN KANT† :

SHRI A. G. KULKARNI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the Statewise figures of recovery and duration taken by Government for computing the installed capacity in the sugar industry;

(b) the actual Statewise figures for recovery and duration of the sugar factories during the last five seasons 1964-65, 1965-66, 1966-67, 1967-68 and 1968-69 and the average for the last five years; and

(c) whether the norms under part (a) above is likely to be considered in the light of the average for the last five years ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION

†The question was actually asked in the floor of the House by Shri Krishan Kant.

(SHRI ANNASAHEB SHINDE) : (a) The required information is laid on the Table of the Sabha in Statement I.

(b) The required information is laid on the Table of the Sabha in Statement II.

(c) No, Sir.

**STATEMENT I**

Statewise figures of average recovery percent cane and duration of seasons taken at present for computing the installed annual sugar production capacity of the sugar industry

State	Average recovery % cane	Average duration of season (days)
1. U. P.	9.50	130
2. Bihar	9.47	114
3. West Bengal	9.72	90
4. Assam	8.51	76
5. Haryana	8.77	127
6. Punjab	8.47	101
7. Rajasthan	8.96	87
8. Madhya Pradesh	9.37	88
9. Orissa	8.81	94
10. Maharashtra	11.67	151
11. Gujarat	10.49	162
12. Mysore	10.58	145
13. Kerala	8.62	109
14. Andhra Pradesh	9.50	118
15. Tamil Nadu	8.93	172
16. Pondicherry	7.86	172

**STATEMENT II**

*Statewise recovery of sugar percent cane and duration during the season 1964-65 to 1968-69*

State	Recovery of sugar percent cane					Average 5 years
	1964-65	1965-66	1966-67	1967-68	1968-69	
U. P.	9.24	9.46	9.58	9.52	9.06	9.34
Bihar	9.44	9.32	9.72	9.45	9.58	9.48
West Bengal	9.39	9.98	9.71	9.52	9.64	9.66
Assam	9.07	9.10	9.30	9.38	9.06	9.16
Haryana	8.59	8.61	9.02	8.62	8.02	8.55
Punjab	8.30	8.54	8.32	8.17	7.02	8.09
Rajasthan	8.94	8.90	8.09	9.02	8.61	8.72
Madhya Pradesh	9.00	9.15	9.18	8.12	8.91	9.02
Orissa	8.39	8.61	8.44	8.90	9.67	8.87

State	Duration @ 22 hours (days)					Average 5 years
	1964-65	1965-66	1966-67	1967-68	1968-69	
U. P.	151	154	81	92	138	123
Bihar	147	143	75	61	104	107
West Bengal	115	107	73	70	70	87
Assam	82	116	85	56	67	81
Haryana	148	173	92	108	124	129
Punjab	89	153	90	72	99	108
Rajasthan	73	131	66	50	91	82
Madhy Pradesh	120	111	31	23	56	75
Orissa	96	114	97	67	110	98

State	Recovery of sugar percent cane					Average 5 years
	1964-65	1965-66	1966-67	1967-68	1968-69	
Maharashtra	11.70	11.36	11.49	11.45	11.04	11.37
Gujarat	10.16	10.26	10.40	10.48	9.25	9.99
Mysore	10.17	10.24	11.04	11.06	10.11	10.40
Kerala	8.63	8.68	7.60	8.53	7.92	8.36
Andhra Pradesh	9.26	9.36	8.76	9.30	9.14	9.20
Tamil Nadu	8.91	8.47	8.89	8.83	7.93	8.49
Pondicherry	7.81	8.00	7.55	8.35	7.76	7.84

State	Duration @ 22 hours (days)					Average 5 years
	1964-65	1965-66	1966-67	1967-68	1968-69	
Maharashtra	155	186	149	144	200	167
Gujarat	164	195	132	138	187	165
Mysore	211	168	96	111	182	155
Kerala	109	117	82	36	84	86
Andhra Pradesh	159	142	79	83	152	122
Tamil Nadu	203	196	145	134	243	185
Pondicherry	226	135	161	112	247	176

SHRI KRISHAN KANT: Sir, the figures show that the recovery is going down. Is it because the incentive to grow better sugarcane is not there as the rates are fixed not on any formula but on an ad hoc basis and they are not following the formula given in the Sen Report? May I know whether, in view of the decreasing recovery of sugar, the Government will consider

and fix the rates according to the Sen formula

SHRI ANNASAHEB SHINDE: Sir, it is true that in some of the States, the recovery is going down. But the reason mentioned is that the new strain, Co-740, which has been introduced in some States is giving a higher yield but a lower recovery. I think the honourable Member himself

must be knowing the facts. Even the present system of giving prices to the sugar-cane is linked with the recovery percentage. There can be some scope for improvement. But it has a scientific basis. The entire effort of the Government has been to encourage the development of quality cane.

SHRI KRISHAN KANT: Is the Government aware that recovery of sugar next year in U.P. is going to be nil because of the political involvement both of the Central Government and the State Government headed by Mr. Charan Singh ? With a view to avoiding the situation of a nil recovery, may I know what steps the Government is taking ? Now the canes are either removed or are stolen from the factories because of the fear of nationalisation. But nationalisation is not going to take place because of certain talks between the mill-owners and the Government. There is an uncertain situation in U.P. In view of this situation may I know whether the Government is prepared to take my political action in this matter so that the prevailing uncertainty is removed at the earliest possible time ?

SHRI FAKHRUDDIN ALI AHMED : So far as this matter is concerned, the position of the Government is very clear. The matter came to us on reference from the U.P. Government as to whether the State Legislature had competence to legislate on the nationalisation of sugar industry. And we have given them the opinion obtained from our legal advisers. So it is for the U.P. Government to decide what action they will take. I understand that recently the U.P. Government has decided to wait and not nationalise for the present. So far as we are concerned, we are committed to this in U.P. and Government are appointing a committee to go into the matter of finding out the all-India pros and cons of the sugar industry because-.... (Interruptions) . . . we may have to do that under different phases and after the report of that committee is available, action will be taken.

SHRI KRISHAN KANT : So this uncertainty will continue till then.

SHRI A. G. KULKARNI : Sir, both the replies, one from the Minister of State and the other from the Cabinet Minister, have been given under great strain. I think both the Ministers are under great strain to give these replies. . . .

MR. CHAIRMAN : Please put your question I have to call other Members also.

SHRI A. G. KULKARNI : My question is coming. Unless I give the background how can they understand my question ? They are under great strain.

MR. CHAIRMAN : But, Mr. Kulkarni, was it necessary for you to have said that the Ministers were under great strain, to explain your question ?

SHRI BHUPESH GUPTA : Sir, there is nothing wrong in that. We, Members, do express human sympathy. So he is expressing human sympathy for them.

SHRI A. G. KULKARNI : Sir, I am only trying to give the background....

MR. CHAIRMAN : I have to call a number of Members. You need not make all these remarks that the Minister is under strain and all that. Please put your question straightway.

SHRI A. G. KULKARNI : Sir, why I said that the Minister was under strain was the Minister first gave a reply about the recovery. The recovery is going down and the Minister is quoting figures like 740, 478, etc' which have got no meaning. The point is that the entire ad hoc policy of the Government in fixing prices in respect of sugar-cane is the root cause of the present situation in the sugar industry. That is why I said that the Minister was under strain to explain. My question is that in view of both these statements whether the Government will realise that in some States the duration is being lengthened and in some States the recovery is going down. Is the Government going to consider a rational policy as assured by the Minister of Food in the last session of the House ? That is one. Secondly, the Cabinet Minister has said here that they have given their views and the Govern-

merit is going to appoint a committee and all that. Sir, the appointment of a committee, it only delays the matters. Whenever there is an embarrassing situation for the Government, the Government says it is appointing a committee.

MR. CHAIRMAN : You should please put your question now.

SHRI A. C. KULKARNI : My question is coming now. What I wanted to say was that his game of politics is going to ruin the farmers of U.P. This is what I allege here because the entire sugar industry in U.P. is removing lock, stock and barrel its good machinery from out of the State and for this is responsible to the politics of the Central Government as well as the Charan Singh Ministry in U.P. not to nationalise the sugar industry till 1972. Is the Government going to announce immediately, without going into the question of appointing a committee, the nationalisation of all the sugar factories in U.P., at whatever speed they want ?

SHRI FAKHRUDDIN ALI AHMED : So far as the second part of the question is concerned, our position is very clear and we are not going to do anything till the report of the committee is available to us and for that purpose a committee is going to be appointed. It is for the Government to decide so far as the sugar industry in U.P. is concerned. . . .

AN HON MEMBER : Nothing is audible.

SHRI FAKHRUDDIN ALI AHMED : I was saying that so far as the second question is concerned, the Government is committed that nationalisation will not be undertaken until the report of the committee is available to us. . . .

SHRI A. G. KULKARNI : Only policy commitment is there, but no implementation of the policy.

SHRI FAKHRUDDIN ALI AHMED : So far as the question of implementation is concerned, we are appointing a committee for the purpose of giving us a report making recommendations

regarding the working of the sugar industry all over the country. When that report is available to us, then it will be possible for us to take a decision in the matter. We have already decided to implement the commitment which we have given. So far as the first question is concerned, it is true that the recovery is going down in a number of States because mills are running for a longer time than necessary. These matters are being looked into.

SHRI A. P. JAIN : The hon. Minister has said that he is committed to the policy of nationalisation. But, he has nothing to achieve nationalisation. As a result, a lot of uncertainty has been created, particularly in the State of U.P. to which I have the honour to belong and you have also the honour to belong. . . .

SHRI A. G. KULKARNI : Because he is in the Chair, he cannot express his anger.

SHRI A. P. JAIN : The direct result of the acceptance of the policy by the Food Minister and the Government of India and non-implementation of that policy is that it is leading to the ruination of the sugar industry in U.P. This year not less than one crore quintals of sugarcane have been dried up and not used. I am also a small grower and I do not know what is going to happen to me. Next year, my fear is that not less than five to six crores of quintals of sugarcane are going to be wasted. Is this the manner in which the Minister is implementing this policy for which the hon. Minister is personally responsible ? If he has committed himself to nationalisation, he should give direction to Shri Charan Singh. Now it is we who suffer because of his anti-social policy. Why has not the Minister given direction to Shri Charan Singh to nationalise the industry or why he has not delegated his power under section 23(3) of the Industrial Development and Regulation Act to Shri Charan Singh so that he could act ? Shri Charan Singh says that he cannot nationalise because the hon. Minister here has not given him powers to do that and therefore he is not responsible for it.

SHRI FAKHRUDDIN ALI AHMED : So far as the question of giving power under the Industries Regulation Act is concerned, it is not necessary for us to give any power because our legal opinion is that the State Government is competent to legislate, if they want to nationalise the industry.

SHRI BHUPESH GUPTA : The hon. Minister has said that the State Government is competent to legislate and the State Government in the form of Shri Charan Singh has made it clear that they are not going to do so. There is a controversy or a debate going on between the Centre and the State, as Shri A. P. Jain has pointed out. I should like to know what prevents the Central Government from nationalising the sugar mills. Is it because of political expediency that they are not going to implement this policy to which they have been committed in their Bombay resolution on which high-sounding speeches were made ? Sir, a clear commitment was made that the sugar industry in U.P. would be nationalised. Having given this commitment, the Government are backing out, because they have the support of Shri Charan Singh. .... (Interruptions). I should like to know whether the policy on a vital economic matter will be conditioned or influenced by the political exigencies of 'factional fight within U.P. or it will be guided by basic fundamental national interest.

SHRI FAKHRUDDIN ALI AHMED : Sir, it is neither a question of expediency nor of collusion with Shri Charan Singh. The position explained by the Government is very clear that they are committed to this policy and they are appointing a committee to study the working of the sugar factories. . .

(Interruption)

SHRI BHUPESH GUPTA : Sir, the commitment was not to appoint a committee, but to nationalise. . .

(Interruption!)

SHRI A. G. KULKARNI : Sir, on a point of order. Sir, you have to hear my point of order. In the last session of

this House, Shri Jagjivan Ram assured us that there would be nationalisation of the sugar industry in U.P. What happened to that assurance ?

MR. CHAIRMAN : There is no point of order. Mr. Mohta.

SHRI M. K. MOHTA : May I ask the hon. Minister whether there is any specific plan before the Government to increase the sugar recovery content of the cane grown in the country and, if so, what are the targets and what funds have been provided for cane development programme during the Fourth Plan ?

SHRI FAKHRUDDIN ALI AHMED : Sir, I have not heard him.

MR. CHAIRMAN : Please repeat the question.

SHRI M. K. MOHTA : Sir, I will repeat the question. May I ask the hon. Minister whether there is any specific plan in the Fourth Five Year Plan to increase the sugar recovery content of the cane grown in the country and, if so, what are the targets in this respect and what funds have been provided for cane development programme ?

SHRI ANNASAHEB SHINDE : There cannot be specific targets in figures for recovery. But the effort is to evolve a good strain which will have a higher content of sugar, and already one strain has been released by the Coimbatore Research Station which has a substantially higher sugar content. Now, the Government has started coordinated research projects and I cannot exactly say now what is the amount involved, but I can give that information to the hon. Member—it is substantial running to Rs. 50 lakhs or so, and as a result of these co-ordinated projects we expect that during the Fourth Plan period we shall be in a position to have sugarcane with higher sugai

SHRI NAWAL KISHORE : Sir, will the hon. Minister please tell me whether it is a fact that in view of the contradictory opinion of the Advocate-General of U.P., the U.P. Government has asked the Central Government to make a reference to the Supreme Court ?

Secondly, may I know whether it is a fact that the Attorney-General has only said that the sugar industry can be nationalised only by the Central Government, but sugar undertakings can be taken over by the State Government?

SHRI ANNASAHEB SHINDE: Sir, the position has been explained on a previous occasion and today also. There are two different legal opinions that have come before the House and the documents were laid on the Table of the House. The Attorney-General has said that the U.P. Government also can nationalise while the Advocate-General has advised the U.P. Government that the U.P. Government cannot do it unless the Industries (Development and Regulation) Act is amended. Now, the hon. Member has asked whether this can be referred to the Supreme Court. The U.P. Government has raised this issue and we are examining it.

SHRI S. D. MISRA : Sir, on a point of order. You will recall that this very subject came up in this very forum in this very session and we were assured that the statements and the opinions of the Advocate-General and others will be laid on the Table of the House in this session itself. This has not been done. When will it be done? What is the position? It was said it will be done in this session itself.

SHRI ANNASAHEB SHINDE: I wish the hon. Member does a little more homework. The documents have been laid on the Table and I take a serious objection to the hon. Member's objection.

SHRI V. B. RAJU : I would ask the Minister whether there is truth in the information that the management show less recovery for the purpose of evading taxation? Is there any truth in this?

SHRI ANNASAHEB SHINDE : This has been already explained by my senior colleague. Shri Fakhruddin Ali Ahmed, that this year the specific reason for low recovery was the long duration of the season. No case has come to our notice of this nature but I shall be interested if the Member brings to our notice any such case.

SHRI M. M. DHARIA: The Minister, while narrating all this history, has not stated in the House what steps he is going to take when it is clear that the Chief Minister of UP is perfectly under the control of the sugar magnates of UP and that is why he is not nationalising the sugar industry. Under these circumstances, will the Minister assure the House that he will have immediate consultations with the UP Government? The representatives of both the Governments should sit together, find out what are the legal difficulties and he should assure this House that he will spare no time in implementing the assurance given to this House by the then Minister for Food and Agriculture. Let the Minister assure.

SHRI FAKHRUDDIN ALI AHMED : So far as that matter is concerned, I have already said that the Government have decided to appoint a Committee to go into the question not of UP but of other States also. As soon as that report is available, we shall take action.

**श्री मोहन लाल गौतम :** क्या गवर्नमेंट को मालूम है कि उत्तर प्रदेश की यह सबसे बड़ी इंडस्ट्री है जिसमें लाखों किसान, लाखों मजदूर इन्वोल्व्ड हैं और गवर्नमेंट आफ इंडिया और कनिंग पार्टी के इस मूवमेंट से कि नेशनलाइज करेंगे एक मुसीबत पैदा हो गई है और केन्द्र और स्टेट एक दूसरे पर जिम्मेदारी डाल कर इन लाखों किसानों और मजदूरों को तबाह कर रहे हैं? क्या गवर्नमेंट को यह मालूम है कि वे तबाह हो रहे हैं? क्या सरकार को मालूम है कि इंडस्ट्री नेशनलाइज होगी इस बजट से रिपेयर्स नहीं हो रही हैं, फरदर इनवेस्टमेंट नहीं हो रहा है, 40 लाख पुरानी फैक्ट्रियां हैं वे बिलकुल जंग हो जायगी, लोहा भी नहीं मिलेगा, उसके बाद आप नेशनलाइज करेंगे, जैसे कि जैसप वालों के 20 रुपए के शेयर के 50 रुपए दिए थे तो आप उन्हीं लोगों का फायदा करेंगे, आप फायदा नहीं ले पाएंगे? इस तबाही के बचाने के लिए गवर्नमेंट आफ इंडिया और उत्तर प्रदेश की सरकार क्या सोच रही है?

**श्री फखरुद्दीन अली अहमद :** केवल यू० पी० गवर्नमेंट का सवाल नहीं है। जब गवर्नमेंट आफ इंडिया को नेशनलाइज करना है तब सारे स्टेट्स के मुताल्लिक सोचना है। जहाँ तक हमारा ताल्लुक है, तमाम रिपोर्ट जब आ जाएगी तब अमल किया जाएगा। जहाँ तक यू० पी० का ताल्लुक है, आपकी इत्तिला गलत है कि वहाँ रिपेयर्स का काम नहीं हो रहा है, जहाँ तक हमें मालूम है काम शुरू हो गया है।

**श्री मोहन लाल गौतम :** इस स्टेटमेंट को कि रिपेयर्स का काम हो रहा है मैं चैलेंज करता हूँ।

**श्री सभापति :** अब आप बैठिए। डा० महावीर।

**डा० भाई महावीर :** पिछले सेशन में जो कमेटी एंपाइन्ट करने की बात तत्काल होने वाली थी और इस सेशन में जिसको कई बार कहा गया, उस "तत्काल" का क्या अर्थ है जब वह कमेटी अभी भी बनने वाली है? क्या सरकार यह समझती है कि निर्णय न लेना गलत निर्णय लेने से भी बुरा होता है। इस समपेन्स का इंडस्ट्री पर जो असर है उसमें लोगों को यह मतलब निकलने का मौका मिलता है कि पोलिटिक्स ज्येकमेल के वास्ते इस तरह के स्लोगन सरकार उठाती है और इंडस्ट्रियलिस्ट से पैसा बटोरने के वास्ते उनके सिर पर तलवार लटका कर रखती हैं। क्या सरकार आश्वासन देगी कि नेशनलाइजेशन के सवाल को पोलिटिकल आधार पर तय करने के बजाय कोई निष्पक्ष और सांख्यिक, वैज्ञानिक आधार पर तय किया जायगा और निश्चय लटकाए नहीं जाएंगे?

**SHRI FAKHRUDDIN ALI AHMED :** As regards the insinuations and the allegations made that this is being done on political grounds, as I have already said, the decision will be taken not on political grounds but on a scientific basis.

**SHRI BHUPESH GUPTA :** Government is developing sugar. But when will

the decision to nationalise the sugar industry be taken?

**MR. CHAIRMAN :** The answer will never come because the Question Hour is at its end. The Question Hour is over.

**SHRI MULKA GOVINDA REDDY :** Mr. Chairman, Sir, the Minister has been giving only evasive answers. That is why I have given notice of a motion for a half-an-hour discussion on this. The matter is very important, Sir. So please allow this.

**SHRI BHUPESH GUPTA :** Sir, this is a matter which calls for a Short Duration Discussion. I would request the House that the question of nationalisation of U.P. sugar should be the subject-matter of the Short Duration Discussion. We have brought, and the Congress Members have brought, serious charges. It is not being done because the Chief Minister is under the thumb of the sugar-industry-owners, and it is not being done because of the collusion between the Congress and Mr. Charan Singh.

**SHRI S. N. MISHRA :** Why can't the Centre do it?

#### WRITTEN ANSWERS TO QUESTION

##### BUFFER STOCKS OF IMPORTED FERTILIZERS

\*652. **SHRI A. D. MANI :** Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether buffer stocks of imported fertilisers are likely to be built up by Government in each State according to its needs; and

(b) if so, what are the details of the scheme?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE) :** (a) and (b) A statement is placed on the Table of the Sabha.

#### STATEMENT

(a) and (b) It has always been the endeavour of the Government of India